

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3465 of 2021

Akash Mukhi

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner

: Mr. Vikas Kumar, Advocate

For the State

: Mr. Subodh Kr. Dubey, A.P.P.

Order No. 02

Dated 5th April, 2021

Heard the learned counsel appearing for the respective sides.

So far as the defect No. 5(e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards defect No. 9(i), as pointed out by the office, is concerned, the same is ignored.

The petitioner is an accused in connection with Bistupur P.S. Case No. 185 of 2020.

It has been alleged that the petitioner was having a love affair with the informant since 2016 and on the assurance of marriage, physical relationship was established. It has further been alleged that subsequently the petitioner had expressed his desire to marry another girl.

In the 164 Cr.P.C. statement of the victim, she has accepted that she was having a love affair with the petitioner during which physical relationship was also established. It has also been stated that the petitioner subsequently solemnized marriage with the informant in a temple.

The informant appears to be a major lady and willingly acceded to the sexual overtures made by the petitioner. Moreover, in the 164 Cr.P.C. statement of the victim, there appears to be an expression made by the petitioner as well as his mother regarding solemnization of marriage with the informant. The petitioner is in custody since 24.12.2020.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Jamshepur in connection with Bistupur P.S. Case No. 185 of 2020.

(RONGON MUKHOPADHYAY,J.)